

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 233 of 2012 & I.A. No. 374 of 2012

Dated : 15th July, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

In the matter of

M/s Tata Steel Ltd. ... Appellant(s)
Versus

Odisha Electricity Regulatory Commission & Ors.... Respondent(s)

Counsel for the Appellant (s): -

Counsel for the Respondent(s): Mr. Rutwik Panda for R.1
Mr. Buddy A. Ranganadhan
Mr. Hasan Murtaza for R.3

ORDER

We have heard the learned counsel for the parties.

Since the load factor fixed by the State Commission has been achieved in the relevant financial year, we feel that there is nothing survives in the matter.

Accordingly, the Appeal is disposed of.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Ts/js